

( SEE RULE - 4 )

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI

ORDER SHEET

Original Application No : \_\_\_\_\_  
Misc. Petition No. \_\_\_\_\_  
Contempt Petition No. 8 / 03 in O.A 80/95  
Review Application No. \_\_\_\_\_

Applicant(s): Dhruvendra Kumar

- Vs. -

Respondent(s): W.O.P. Form

Advocate for the Applicant(s): B.K. Sharma, S. Sarma

Advocate for the Respondent(s): Mr. K.N. Choudhury, Mrs. U. Das, Mrs. R.S. Choudhury for  
reg'd nos. 1 to 3.

Notes of the Registry	Date	Order of the Tribunal
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This Contempt petition has been filed by the applicant praying for withdrawal of Contempt proceeding against the contemner for their wilful and deliberate violation of the Judgment and order dated 15.7.97 passed by this Hon'ble Tribunal in O.A 80/95.

4.02.2003

Present : The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.  
The Hon'ble Mr. S.K. Hajra Administrative Member.  
Heard Mr. S. Sarma, learned counsel for the applicant.  
Issue notice to show cause as to why the contempt proceeding shall not be initiated.  
List on 5.3.2003 for orders.

Sun  
Member

[Signature]  
Vice-Chairman

mb

Level before the Hon'ble court for further order.

5-3-2003, Court did not sit today the case is adjourned to 14/3/2003.

[Signature]  
Section Officer

[Signature]

(2)

C.P.8/2003 (C.A.80/95)

Notice filed & sent to S/S for filing the respondents No 1 & 2 by Regd A/D.

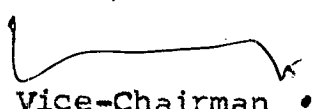
18/3/03

DI No 226 & 228 dt 17/2/03

18.3.2003

Notices were served on the respondents. No reply so far filed. Further three weeks time is given to the respondents as a last chance to file reply if any.

List on 9.4.2003.

  
Vice-Chairman

No. reply has been filed


bb

9.4.2003


Heard Mr. S.Sarma, learned counsel for the applicant and also Mrs. R.S. Choudhury, learned counsel for the respondent Nos. 1,2 and 3.

Mrs. R.S. Choudhury, learned counsel for the respondents stated that the order passed by this Tribunal, affirmed by the High Court and the order is duly complied with and to that effect the order bearing No.RC(R) 14/94 dated 7.4.2003 was passed and offered the appointment to the applicant on the terms and conditions laid down in the memorandum. A copy of the said order is placed on records.


Since the order is complied with there is no justification for continuation of the proceeding. Accordingly, the C.P. stands closed.

  
Vice-Chairman

mb

  
17.3.03

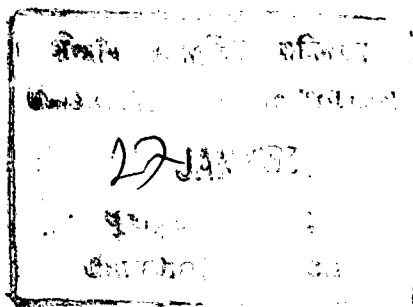
No. reply has been filed

  
8.4.03

10.4.2003

Copy of the order has been sent to the office for issuing the same to the H.A.s for the parties.

et



Filed by  
The petitioner through  
Asher Das  
Advocate  
27/1/03

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
CP NO.....8.....of 2003  
D.A. No....80..of 1995

BETWEEN

Shri Dhruvendra Kumar

..... Applicant.

-VS-

Union of India & Ors.

..... Respondents.

IN THE MATTER OF

An application under section 17 of the Administrative Tribunal ACT, 1965 for drawal of contempt proceeding against the contemners for their willful and deliberate violation of the judgment and order dated 15.7.97 passed in .OA No.80/95 which was subsequently upheld by the Hon'ble High Court vide it's judgment and order dated 19.8.02.

-AND-

IN THE MATTER OF

An application under Rule 24 of the Central Administrative Tribunal, (Procedure) Rule, 1987 for execution of the aforesaid judgment and order dated 15.7.97 passed in OA No. 15.7.97 passed in OA No. 80/95 which was confirmed by

the Hon'ble High Court vide it's judgment and order dated 19.8.02 passed in Civil Rule No.5864/98.

-AND-

IN THE MATTER OF

Sri Dhruvendra Kumar

At present working as Research Associate in the All India Co-Ordinated Research Organisation of Rodent Control, Division of Entomology, ICAR, Research Complex, Umroi Road, Borapani, Meghalaya

-----Petitioner

-VS-

1) Smt; Shashi Mishra

Secretary, ICAR, Krishi Bhawan,  
New Delhi

2) Dr. Mangala Rai

The Director General  
ICAR, Krishi Bhawan,  
New Delhi

3) Dr. K.M.Buzar Baruah

The Director, ICAR Research Complex for NEH  
Region, Umroi Road, Borapani, Meghalaya,

-----Contemners

The humble petition on behalf of the petitioner above named.

"MOST RESPECTFULLY SHEWETH".

1. That the petitioner praying for his appointment to the post of Technical Officer, T-6 (Entomology), in ICAR preferred OA No.80/95 before the Central Administrative Tribunal, Guwahati Bench. In the year 1993 the Respondent/ Contemners issued an advertisement for the post of Technical Officer T-6 (Entomology) along with other posts. The petitioner applied for the said post and was selected by the duly constituted selection Committee. However, he was not given the appointment on the ground that he was over aged for the said post. Being aggrieved the petitioner preferred aforementioned OA No. 80(95 and the Hon'ble Tribunal relying on a previous judgment dated 9.6.97 passed in OA No. 78/95 allowed the said OA vide it's judgment and order dated 15.7.97 directing the Respondent/ contemners to appoint the petitioner/ contemners to appoint the petitioner in the said post within one month from the receipt of the said order.

A copy of the said judgment and order dated 15.7.97 is annexed herewith and marked as Annexure-1.

2. The contemners challenging the legality and validity of the said judgment dated 15.7.97 preferred writ petition before the Hon'ble High Court which was numbered and registered as Civil Rule No.5864/98. The Hon'ble High Court after hearing the parties to the proceeding was pleased to dismiss the said writ petition upholding the judgment of the Hon'ble Tribunal with a further direction to appoint the petitioner in the post of Technical Officer T-6 (Entomology) from the due date with notional fixation of pay with all service benefits.

A copy of the said judgment and order dated 19.8.02 is annexed herewith and marked as Annexure-2.

3. That the petitioner states that on receipt of the aforesaid Annexure-2 judgment he submitted the same before the contemner NO.3 praying for implementation of the same, through a representation dated 11.9.2002. The contemner No.3 however, did not respond to his said representation. Situated thus he preferred another two representations in the form of reminder dated 7.11.02 and 27.11.02 but the contemners have not yet implemented the said judgment.

Copies of the representation dated 11.9.02, 7.11.02 and 27.11.02 are annexed as Annexure-3,4 &5 respectively.

4. That the contemners having full knowledge about the judgment and order dated 19.8.2002 upholding the judgment of the

Hon'ble Tribunal's order dated 15.7.97, violated the same willfully and deliberately and for the said action they are liable to be punished severely for their such contemptuous act.

5. That the petitioner states that both the judgment passed in his favour are very clear and unambiguous and as such and as such there should not have been any difficulty in implementing the same. In fact, in the judgment and order dated 15.7.97, the counsel for the contemners assured the Hon'ble Tribunal in respect of the appointment in question within the stipulated time frame, but instead of implementing the same they preferred the writ petition before the Hon'ble High Court. The Hon'ble Court after hearing the parties to the proceeding dismissed the said writ petition reiterating the operative portion of the judgment passed by the Hon'ble Tribunal with a further direction to appoint the petitioner in the said post within the stipulated timeframe. However, even after expiry of the period from the date of judgment the contemners are yet to issue any such order of appointment appointing the petitioner to the post of Technical Officer, T-6, (Entomology) in ICAR, Borapani. Under these facts and circumstances the Hon'ble Tribunal may be pleased to draw up appropriate contempt proceeding against the contemners for their willful and deliberate violation of the Annexure-1 & 2 judgments and accordingly punish them severely for their aforesaid inaction. The Hon'ble Tribunal may further be pleased to pass appropriate and necessary order for implementation of the said judgments invoking Rule 24 of the CAT (procedure) Rules, 1987.

6. That the petitioner has filed this petition bonafide and to secure ends of justice.

In the premises aforesaid it is most respectfully prayed that Your Lordships would graciously be pleased to draw up contempt proceeding against the contemner for their willful and deliberate violation of the judgment and order dated 15.7.97 passed in DA 80/95 passed by the Hon'ble Tribunal which was upheld by the Hon'ble High Court vide it's judgment and order dated 19.8.02 passed in CR No.5864/98, with a further direction to implement the said judgments further and/or passed any such order/orders as may deemed fit and proper.

And for this act of kindness the humble petitioner as in duty bound shall ever pray.

AFFIDAVIT.

I Sri Dhruvendra Kumar, aged about 46 years, Son of I. Kumar, presently working as Research Associate in the All India Co-ordinated Research Organization on Rodent Control, Division of Entomology, ICAR Research Complex, Umroi Road, Barapani, Meghalaya, do hereby solemnly affirm and state as follows;

1. That I am the petitioner and I am acquainted with the facts and circumstances of the case. I am competent to swear this affidavit.

2. That the statements made in this affidavit and in the accompanying application in paragraphs 5, 6 are true to my knowledge; those made in paragraphs 1, 2, 3, 4 being matters of records are true to my information derived therefrom. Annexures are true copies of the originals and grounds urged are as per the legal advice.

And I sign this affidavit on this the 24 th day of  
Jan 2003

Identified by

*Usha Das*  
Advocate

*D. Kumar*  
Deponent

8 Solemnly declare and state by the deponent who is identified by Miss U. Das, Advocate.

*Sri Dhruvendra Kumar*

DRAFT CHARGE

Smti Shashi Mishra, Secretary, ICAR, Krishi Bhawan, New Delhi, Dr. Mangala Rai, the Director General ICAR, Krishi Bhawan, New Delhi, Dr. K.M. Buzarbaruah, the Director, ICAR, Research Complex for NEH Region, Umroi Road, Borapani, Meghalaya, have willfully and deliberately violated the judgment and order dated 15.7.97 passed in OA No.80/95 which affirmed by the Hon'ble High Court vide it's judgment and order dated 19.8.02 passed in CR No.5864/98 and as such they are liable to be punished invoking the contempt of Court Act, 1971 read with section 17 of the Administrative Tribunal Act, 1985.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application Nos.79, 80, 81, 82, 85, 137 & 146 of 1995.

Date of decision: This the 15th day of July 1997

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman

The Hon'ble Mr G.L. Sanglyine, Administrative Member

1. Lakshmi Narayan Singh (O.A.No.79/95)
2. Dhruvendra Kumar (O.A.No.80/95)
3. Tribhuvan Kr Sinha (O.A.No.81/95)
4. Ramvilas Kushwaha (O.A.No.82/95)
5. R.C. Sachan (O.A.No.85/95)
6. Shri Dhruvendra Kumar (O.A.No.137/95)
7. Shri Shatrughan Verma & ors (O.A.No.146/95) .....Applicants

By Advocate Mr B.K. Sharma & Mr S. Sarma.

- versus -

Union of India and others .....Respondents

By Advocate Mr S. Ali, Sr. C.G.S.C.,  
Mr G. Sarma, Addl. C.G.S.C. and  
Mr A.K. Choudhury, Addl. C.G.S.C.

.....

O R D E R

BARUAH.J. (V.C.)

All the above original applications involve common questions of law and similar facts. Therefore, we propose to dispose of all the original applications by this common order. Facts for the purpose of disposal of these applications are as follows:

The applicants have been working in the Indian Council of Agricultural Research (ICAR for short) as a Trainee Assistant Research Associates etc. The department No.3 issued an advertisement by Advertisement No. 20,8,1993 for appointment to the said posts.

2. In pursuance to the said advertisement, the present applicants

**Attested**  
*[Signature]*  
Advocate

: 2 : 9 -

alongwith others submitted applications for appointment to the said posts. They were called for to appear before a Selection Board in the month of March 1994. They appeared before the Selection Board and the Board after considering their merits, selected them for appointment. The selection so made had been approved by the Competent Authority. The second respondent, thereafter, issued Annexure B letter dated 4.8.1994. In the said letter, it was observed that the third respondent being the appointing authority was competent to make order for appointment. The applicants further state that in spite of such selection, they were not appointed. Feeling aggrieved, they submitted individual representations to the authority concerned but to no avail. Hence the present applications.

3. In due course written statement have been filed by the respondents. In their written statements they state that the matter was under process and it was taken by the Council Headquarter. The applicants state that under similar situation, another application was filed (O.A.No.78/95, S. Verma -vs- Union of India and others). The said original application was disposed of on 9.6.1997 by this Tribunal with a direction to the respondents to appoint the applicant the said original application as per the select list within a period of one month.

4. In the aforesaid case, during the course of hearing, Mr S. Ali, learned Sr. C.G.S.C. very fairly submitted that the applicant was going to be appointed by the respondents pursuant to his selection.

5. We have heard Mr S. Sarma, learned counsel for the applicants and Mr S. An, learned Sr. C.G.S.C.. Mr Sarma submits that the present cases are squarely covered by the order passed by this Tribunal in the aforesaid original application No.75/95. Accordingly, similar direction should be given in the present application also. Mr S. Ali does not dispute the contention of

*M.*  
Advocate.

Mr S. Sarma.

6. On hearing the learned counsel for the parties and on perusal of the applications we are of the opinion that the present original applications are squarely covered by the order passed in O.A.No.78/95 on 9.6.1997. Therefore, we dispose of these applications with a direction to the respondents to appoint the applicants within a period of one month from the date of receipt of this order. Mr S. Ali also informs the Tribunal that there will be no difficulty for the authority to appoint the applicants within that period.

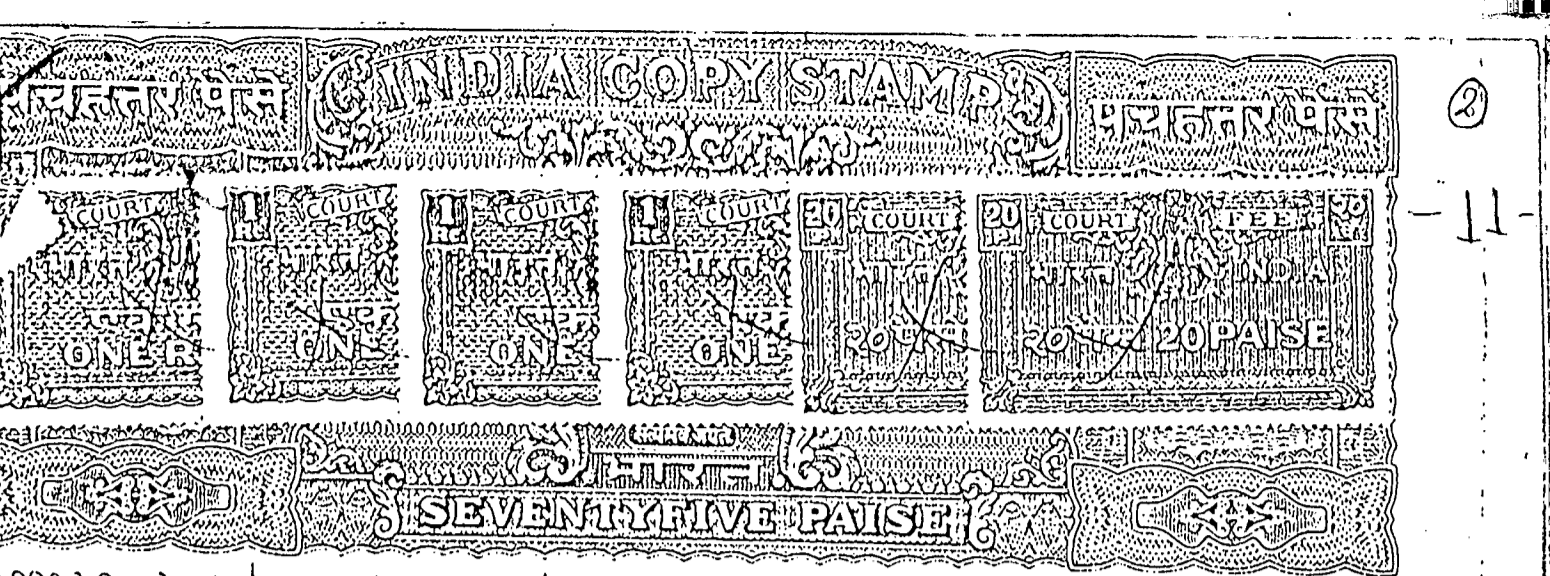
7. Mr B.K. Sharma, learned counsel appearing on behalf of the applicants, also submits that the applicants were selected earlier. However, they had not been appointed. On the other hand, subsequent select list was prepared and the persons subsequently selected had been appointed. These actions were not only arbitrary, but also unreasonable and unfair. Learned counsel Mr S. Ali has not disputed the same. However, we are not inclined to pass any order at this stage. We leave it to the authorities to decide and while deciding the matter the authorities shall take into consideration the case of the present applicants who were earlier selected.

8. The applications are accordingly disposed of. However, in the facts and circumstances of the cases we make no order as to costs.

S/- VICE CHAIRMAN  
S/- MEMBER (A)

C. S. 2  
[Handwritten signatures and scribbles]

**Attested**  
*[Signature]*  
**Advocate.**



प्रतिलिपि के लिए आवेदन की तारीख Date of application for the copy.	रखाग और फोलियो की अपेक्षित संख्या सूचित करने की निश्चित तारीख Date fixed for notifying the requisite number of stamps and folios.	अपेक्षित रखाग और फोलियो देने की तारीख Date of delivery of the requisite stamps and folios.	तारीख, जबकि देने के लिए प्रतिलिपि तैयार थी Date on which the copy was ready for delivery.	आवेदक को प्रतिलिपि देने की तारीख Date of making over the copy to the applicant.
21.8.2002	6.9.2002	9.9.2002	9.9.2002	9.9.2002

ANNEXURE-2

IN THE GAUHATI HIGH COURT  
(THE HIGH COURT OF ASSAM NAGALAND MEGHALAYA MANIPUR TRIPURA  
MIZORAM & ARUNACHAL PRADESH )

CIVIL RULE NO. 5864/1998

PETITIONERS

1. The Secretary to the Govt of India,  
Ministry of Agriculture,  
Krishi Bhawan, New Delhi.
2. The Director General,  
Indian Council of Agriculture Research,  
Krsihi Bhawan, New Delhi.
2. The Director General,  
Indian Council of Agriculture Research,  
Krishi Bhawan, New Delhi.
3. The Director,  
Indian Council of Agricultural Research,  
Reserch Complex, NE Region, Borapani,  
Meghaalaya.

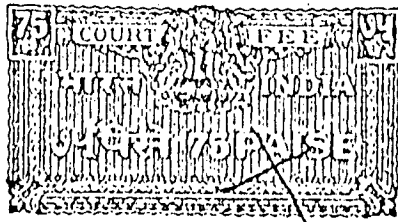
RESPONDENT.

Shri Dhruvendra Kumar,  
At present working as Resarch Associate  
All India Coordinated Research Organisation  
On Rodent Control, Division of Entomology,  
ICAR Complex, Borapani, Meghalaya.

BEFORE

THE HON'BLE THE CHIEF JUSTICE MR P.P.NAOLKEAR  
THE HON'BLE MR JUSTICE BB DEB.

Attested  
*[Signature]*  
Advocate



- 12 -

2.

ANNEXURE - 2

FOR THE PETITIONER : Mr. KN Choudhury,  
Mr. P. Bhowmick,  
Mr. BC Das,

FOR THE RESPONDENTS : Mr. BK Sharma,  
Mr. S. Sarma,  
Mr. NK Nair,

DATE OF HEARING : 19.08.2002.

DATE OF JUDGMENT : 19.08.2002.

AND ORDER.

JUDGMENT AND ORDER (ORAL)

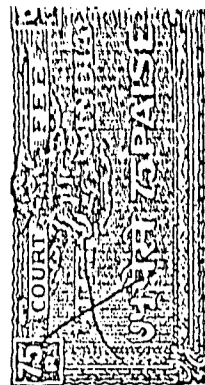
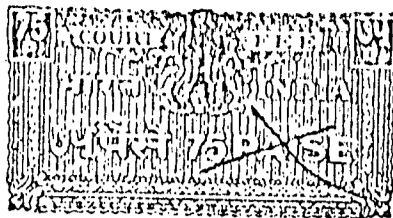
(Hon'ble P. Naolekar, CJ)

Heard Mr KN Choudhury, learned senior counsel for the petitioners and Mr. EK Sharma, learned senior counsel for the respondent.

2. An advertisement was issued on 20th August, 1993 for various posts including the post of Technical Officer (Entomology) T-6 by the Indian Council of Agricultural Research (ICAR). The sole respondent Dhruvendra Kumar applied for the aforementioned post and was duly selected by the selection committee. However, he was not given appointment on the ground that at the relevant time, i.e. on 1.1.93 as mentioned in the advertisement he was over aged, being 40 years. The advertisement issued shows that there were two posts available for Technical Officer T-6 (Entomolog)

Contd..

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10/10/02  
10/10/02

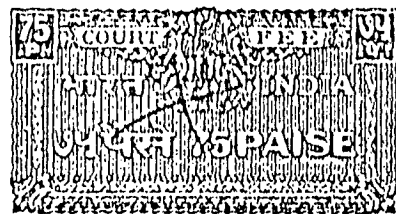
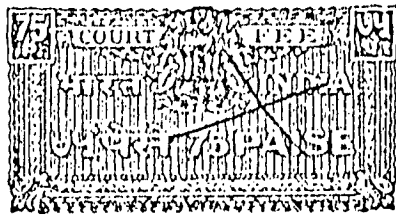


3.

in the Indian Council of Agricultural Research. The essential qualification required for the post was (i) ~~Bachelor's Degree~~ Bachelor's Degree in the relevant field and (ii) Five year's experience of Extension/Training and development in the relevant field. The general conditions in the advertisement show that the age limit for the T-6 grade posts bearing scale of pay of Rs. 2200-4000/- is 35 years. It further specifies that there will be no age limit for the employees of the ICAR. The respondent's appointment on the post of Technical Officer T-6 (Entomology) was withheld by the Indian Council of Agricultural Research and therefore, he challenged the order whereby his appointment has been withheld before the Central Administrative Tribunal, Guwahati Bench. The Central Administrative Tribunal by its order dated 15.7.97, relying on the previous decision given in O.A.No. 78/95 (S Verma Vs. Union of India and others) decided on 9.6.97 and the concession made by the learned counsel appearing for the Indian Council of Agricultural Research, directed that appointment be given to the respondent within a period of one month. Aggrieved by the said order dated 15.7.97 the present petition has been filed before this court.

Contd..

Attested  
*W. S.*  
Advocate.



4.

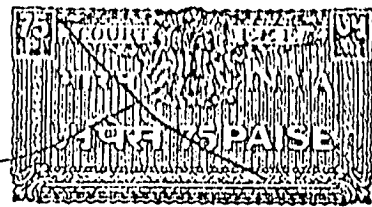
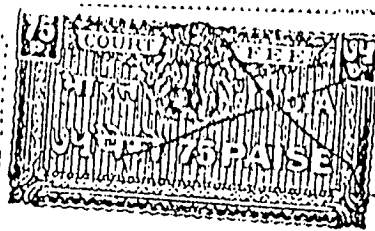
- 14 -

3. It is contended by the learned counsel for the petitioners that the respondent not being a regular employee of the Indian Council of Agricultural Research, no relaxation in age could have been given to him, he being 40 years of age on 1.1.93. On the other hand it is submitted by the learned counsel for the respondent that the respondent being the employee of ICAR who has been appointed as Research Associate from 1985 he was entitled for age relaxation and the order of the Tribunal directing to give him appointment is in accordance with law.

4. To us, the real purpose of giving age relaxation appears to be that the persons who are working with the ICAR should be permitted to apply for the posts advertised by the ICAR, at any time without there being any age bar so that experience gained of the institutional functioning can be taken benefit of by the institution. The age relaxation is given only when the institutional candidates are qualified. The selection of those candidates will be purely on merit. The persons who are carrying on job with the ICAR if are given age relaxation that is quite justified and is in accordance with the scheme of the ICAR, when we take into consideration these facts, employment of the respondent with the ICAR has to be liberally construed and would not be a regular employment, as contended by Shri Choudhury, learned counsel for the

Contd..

Accepted  
W.D.  
Advocate



5.

- 15 -

ICAR. The respondent who carries on research work was appointed on 6th May, 1985, as Research Associate in the ICAR and since then he has been working in the same post. Nearly eight years have passed of his working with the institution and thereafter he applied for appointment in the post advertised, i.e. Technical Officer T-6 (Entomology). Considering the fact that the respondent was working with the ICAR for eight years, the age relaxation, which has been given to him, cannot be faulted with and according to us is in accordance with the General Information Clause-1 of the advertisement. We need not go into the question whether the respondent was a regular employee or not, on the interpretation given by us to the General information Clause-1, it is sufficient that the respondent was working with the ICAR at the time he applied for the post of Technical Officer T-6 (Entomolog) for claiming relaxation of age.

4. For the reasons aforesaid we do not find any infirmity in the order passed by the tribunal. We now direct that the respondent shall be given appointment on the post he was selected from the due date with national fixation of pay with all other service benefits, except actual payment of the salary, within a period of one month from today. In the facts and circumstances we do not impose costs and it shall be borne by the parties.

Sd/-BB DEB  
JUDGE

Sd/-P.P.NAOLEKAR  
CHIEF JUSTICE

Registered No. of Petition.....15165..  
 Photostato by/Type by.....  
 Read by.....  
 Compered by .....

CERTIFIED TO BE TRUE COPY  
 Date ..  
 Superintendent (Copying Section)  
 Gauhati High Court  
 Authorized U/S 76, Act I, 1978

9/11/02

Advocate.

Date : September 11, 2002

To  
The Director  
ICAR Research Complex for NEH Region  
Umiam - 793103  
Meghalaya

Sub. : Request for implementation of judgment and order dated 19.8.02 passed in civil rule No. 5864/98.

Sir,

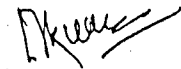
With due deference and profound submission I beg to state the following few lines for your kind consideration and necessary action thereof.

That I, claiming my appointment to the post of T-6 after due selection, preferred OA 80/95 before CAT, Guwahati. The OA was preferred because of non-issuance of appointment order. The aforementioned OA was allowed by CAT, Guwahati on 15. 07. 1997. Challenging the aforesaid order dated 15. 07. 1997 the authority (ICAR) preferred a writ petition bearing civil rule No. 5864/98 before the Guwahati High Court. The Hon'ble High Court after hearing the parties to the proceeding was pleased to direct the petitioners (ICAR authority) thereto to appoint me to the post of T-6 with consequential service benefits within a period of one-month w.e.f. 19. 08. 02 (copy of the judgment passed on CR No. 5864/98 is enclosed for your ready reference).

Under the above fact and circumstances I pray your honour for implementation of the judgment dated 19. 08. 02 at an early date and to pass necessary order to that effect.

Thanking you,

Yours faithfully,



( D. Kumar )

Research Associate  
Division of Entomology  
ICAR Research Complex for  
NEH Region, Umiam,  
Meghalaya

Encl. : As above.

11/9/02  
WDM  
Advocate.

F.No. RC/AG/Rodent/PF/ F-26

Dated 07 November, 2002

To,  
The Director  
ICAR Research Complex for NEH Region  
Umiam

(Through proper channel)

**Sub: Implementation of the Judgement of the Hon'ble High Court in OA no.  
5864/98**

Sir,

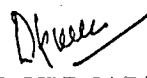
With due regards, I beg to draw your kind attention towards my prayer dated 11.09.2002 for implementation of the judgement of the Hon'ble High Court, Guwahati. But Sir till date, no information has been received so far in this regard, which is serious mental agony.

Therefore, I request your kind honour once again to kindly look into the matter and accord necessary justice to me.

Thanking you,

Forwarded  
K.A. Panai  
7/11/02

Yours faithfully,

  
(D.KUMAR)  
Research Associate  
AICRP On Rodent Control  
Division of Entomology  
ICAR Research Complex, Umiam

Advocate.

## REMINDER - 2

F.No. RC/AG/Rodent/PF/F-26

Dated 27 November 2002

To,  
The Director  
ICAR Research Complex for NEH region  
Umiam

(Through proper channel)

Sub.: Implementation of the judgement of Hon'ble High Court In OA No. 5864/98

Sir,

In reference to the subject cited above, I have the honour to draw your kind attention towards my prayer dated 11.09.2002 and 07.11.2002, wherein I requested your kind authority for the implementation of the judgement of Hon'ble High Court, Guwahati. But Sir, so far I have not received any communication in this regard, which resulted in serious mental agony.

Sir, I would like to draw your personnel kind attention towards para 4 of the Judgement (Copy of the Judgement is enclosed), which is self-explanatory.

I, therefore, once again request your kind honour to kindly look into the matter personally so that the Judgement of Hon'ble High Court is implemented at an early date and necessary justice is given to me.

Thanking you,

Forwarded  
K.A. Dahanu  
27/11/2002

Encl: As above

Yours faithfully,

*(Signature)*  
27/11/02  
(D.KUMAR)

Research Associate  
AICRP On Rodent Control  
Division of Entomology  
ICAR Research Complex, Umiam

*(Signature)*  
27/11/02